

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN-STARRED QUESTION NO.2848
TO BE ANSWERED ON 03.08.2018

AMENDMENT IN PROHIBITION OF CHILD MARRIAGE ACT

2848. SHRIMATI P.K.
SREEMATHI TEACHER:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to amend “The Prohibition of Child Marriage Act, 2006”;
- (b) if so, the details and the salient features thereof; and
- (c) the present status of the proposal along with the time by which the proposed amendment is likely to be enacted?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) to (c) : Yes, Madam. The Government of India proposes to amend “The Prohibition of Child Marriage Act, 2006”. The proposed amendments would declare child marriage void *ab initio* instead of being voidable at the option of the contracting parties who were child at the time of marriage. The proposal is in process of inter-ministerial consultations.
